

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.145/2020

Date of Decision:12.02.2020

CORAM: R. VIJAYKUMAR, MEMBER (A)
RAVINDER KAUR, MEMBER (J)

Shri Ananda Maruti Chavan,
 Age 59 years, Son of Maruti Chavan,
 Working as Casual Labourer in the
 Office of Commissioner C.G.S.T. &
 Central Excise, Mumbai Jain Vidyalaya,
 C.D. Barfiwala Road, Juhu Lane,
 Andheri (West), Mumbai – 400 058,
 Residing at:Siddhivinayak Rahivashi
 Seva Sangh, Saibaba Gokul Nagar,
 Kandivali (East), Mumbai – 400 104.
 Mobile No.8879053546

... *Applicant*

(By Advocate Shri S.V. Marne)

Versus

1. Union of India,
 Through the Secretary,
 Ministry of Finance,
 Department of Revenue,
 Govt. of India, North Block,
 New Delhi – 110 001.

2. Principal Chief Commissioner of GST
 & Central Excise Mumbai Zone,
 GST Bhavan, 115, Maharshi Karve Road,
 Opp. Churchgate Station, Mumbai – 400 020.

3. Commissioner C.G.S.T. & Central
 Excise, Mumbai West Commissionerate,
 Mahaveer Jain Vidyalaya, C.D. Barfiwala Road,
 Juhu Lane, Andheri (West),
 Mumbai – 400 058. ... *Respondents*

ORDER

Per : Shri R. Vijaykumar, Member (A)

Heard learned counsel for the applicant.

2. Following the orders of this Tribunal in OA No.209/2000 dated 07.02.2001 the applicant was confirmed in temporary status and then he was subsequently to be regularised for which, no action was taken by the respondents. He has been in correspondence with the respondents particularly in anticipation of his retirement and he filed a representation on 27.05.2019 for seeking favourable orders from the respondents but has not yet received any reply but he has already superannuated on 31.01.2020.

3. Learned counsel for the applicant submits that the applicant would be satisfied if the respondents are directed to consider his matter urgently.

4. In the circumstances, the respondents are directed to consider the representation of the applicant dated 27.05.2019 already filed with them and pass a reasoned and speaking order within eight weeks of receipt

of a certified copy of these orders.

5. With this direction, the Original Application stands disposed of. No costs.

(Ravinder Kaur)
Member (J)

(R. Vijaykumar)
Member (A)

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SD
31/07/2020

